

INTEGRATION OF STATE FORCES

*1282. **Th. Lakshman Singh Charak:** Will the Minister of Defence be pleased to refer to the reply to starred question No. 738 on the 13th March, 1953 regarding the integration of Jammu and Kashmir State forces and state how far this matter has progressed?

The Minister of Defence Organisation (Shri Tyagi): The integration has not yet taken place but certain problems which will arise as a result of integration are under examination. Some suggestions for dealing with the interim situation, in case the integration is delayed, are also under consideration.

EMPLOYMENT EXCHANGES

*1283. **Th. Lakshman Singh Charak:** (a) Will the Minister of Home Affairs be pleased to state whether any special instructions have been given to the Heads of the Departments and the Ministries of the Government of India to refer certain categories of vacancies to the Employment Exchange whenever vacancies arise?

(b) If so, what were the precise instructions given and whether the instructions are being strictly observed by the Heads of the Departments and Ministries?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). Yes. Instructions are in force that all vacancies other than those to be filled through the Union Public Service Commission or by open competitive examinations or by normal departmental promotion should be notified to the Employment Exchanges and filled by candidates nominated by them. These instructions are subjects to the following exceptions:

- (i) Where the Ministry of Home Affairs have, for special reasons, allowed a different procedure to be followed for filling such vacancies
- (ii) In respect of vacancies reserved for members of Scheduled

Castes, Scheduled Tribes or Anglo-Indians Ministries and Heads of Departments have been instructed to advertise and send intimation to approved Associations representing such communities. Appointments in such cases are allowed to be made even otherwise than on the nomination by Employment Exchanges.

Government have no reason to hold that these instructions are not generally being observed.

FINANCING AGRICULTURAL OPERATIONS IN U. P.

*1284. **Shri H. S. Prasad:** Will the Minister of Finance be pleased to state whether the Reserve Bank of India has made any provision for financing Agricultural operations and marketing of crops of co-operative societies in U. P. in the year 1953-54?

The Deputy Minister of Finance (Shri A. C. Guha): Yes, Sir. In its target figures of allotment the Reserve Bank of India has allowed for a figure of Rs. 2 crores for financing seasonal agricultural operations and marketing of crops in the Uttar Pradesh during 1953-54. A credit limit of Rs. 39.6 lakh to be availed through the Uttar Pradesh State Cooperative Bank under Sections 17(2) (b) and 17(4) (a) of the Reserve Bank of India Act, 1934, has been applied for and sanctioned up to the 4th December, 1953.

CHIEF ELECTION COMMISSIONER

*1285. **Shri K. C. Sodha:** Will the Minister of Law be pleased to state the period of deputation of the Chief Election Commissioner out of India and the terms thereof?

The Minister of Law and Minority Affairs (Shri Biswas): The period of deputation of the Chief Election Commissioner to Sudan was from the 3rd March, 1953, to the end of December, 1953, or till he finishes his work there, whichever was earlier. A statement mentioning the terms of the deputation